

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 12

TO BE ANSWERED ON DECEMBER 11, 2018

METRO RAIL PROJECTS

No. 12 ADV. NARENDRA KESHAV SAWAIKAR:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether it is a fact that the Government has made it mandatory for State Governments seeking central financial assistance for Metro-Rail Projects to involve private players in the execution and running of the system;

(b) if so, the details thereof;

(c) whether the State Governments have responded to the Union Government's directives and if so, the details thereof; and

(d) the manner in which the said proposal is likely to achieve the desired results?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI HARDEEP SINGH PURI)

(a) to (b) No, Madam. However, as per the Metro Rail Policy, 2017, a state government desirous of availing central financial assistance for metro rail projects should mandatorily explore the possibility of

having a Public Private Partnership (PPP) arrangement in some form for implementation, operation and maintenance, fare collection or any other unbundled activities of the proposed metro rail project, to the extent feasible.

(c) & (d) Yes, Madam. Government of Maharashtra has decided to implement Pune Metro Line-III (Hinjewadi - Shivaji Nagar) under Public Private Partnership Mode. Government of Madhya Pradesh is also implementing metro rail projects in Bhopal and Indore with Public Private Partnership arrangement in station construction, lifts & escalator and automated fare collection. Provisions for implementation of unbundled components under Public Private Partnership arrangement have been made in the metro rail proposals, submitted by various State Governments for central financial assistance.
